

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No.(IB)-311(PB)/2017

IN THE MATTER OF:

**M/s Paundra Enterprises Pvt. Ltd.
Vs
M/s HCL Services Limited**

.... APPLICANT / PETITIONER

.... RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 20.09.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA
MEMBER (TECHNICAL)**

For the RESOLUTIONAL PROFESSIONAL :- Mr. K. Dutta, Advocate
Ms. Iti Agarwal, Advocate
Mr. Rushabh Parekh, Advocate
Mr. Shantanu, Advocate

For the FINANCIAL CREDITOR :- Mr. Virender Ganda, Sr. Advocate
Ms. Ranjana Roy Gowai, Advocate
Mr. Vasudha Sen, Advocate

ORDER

Learned Counsel for the parties are presents. In view of the joint request made by the Counsel for the Parties the matter is adjourned to 11th October for arguments.

— Sd —

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

— Sd —

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**